


OFFICE OF DISTRICT & SESSIONS JUDGE, PANCHKULA.

ORDER

In pursuance to the order bearing no. No.41/RG/Spl./Misc. Dated 06.10.2020 and subsequent order bearing No.46/RG/Spl./Misc. Dated 08.01.2021, passed by Hon'ble Punjab & Haryana High Court, Chandigarh & in supersession to this office order bearing endst. No. 8198 - 8217 Dated 30.12.2020, it is directed that all the Judicial Officers of this Sessions Division shall hold their respective court physically from 11.01.2021 daily (*on all working days*) and shall take all category of cases for hearing. The Presiding Officers shall strictly adhere to the SOP for prevention of spread of COVID-19 issued by the Health Authorities.

All the supporting staff posted in this Sessions Division shall also attend their duty daily from 11.01.2021.

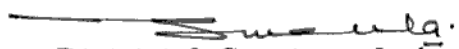
Note: The Chief Judicial Magistrate, Panchkula, shall prepare afresh roster of the Judicial Magistrates to perform as Duty Magistrate from 11th January, 2021 onward.


District & Sessions Judge,
Panchkula.

Endst. No.138-158 Dated 09.01.2021

Copy forwarded to the following for information and necessary action :-

1. All the Judicial Officers posted in this Sessions Division.
2. The Deputy Commissioner of Police, Panchkula.
3. The District Attorney, Panchkula.
4. The President, Bar Association, Panchkula & Kalka.
5. SO/SA to upload the order on the website of this office.


District & Sessions Judge,
Panchkula.